

OFFICE OF THE DISTRICT & SESSIONS JUDGE, PANCHKULA

ORDER

In pursuance of the directions of the Hon'ble Punjab and Haryana High Court passed in CRM-M- 46709-2019 (O&M) titled as "Sakina Begum Vs. State of Haryana", the following Committees are hereby constituted as under :-

<u>COMMITTEE - 1</u>	
The Chief Judicial Magistrate, Panchkula.	Chairman
Sh. Hitesh Garg, Addl. Chief Judicial Magistrate Panchkula.	Member
Sh. Sandeep Rai Sharma, Advocate, Bar Association, Panchkula.	Member
Police Stations: Chandimandir & Mansa Devi Complex.	
<u>COMMITTEE - 2</u>	
The Chief Judicial Magistrate, Panchkula.	Chairman
Sh. Guru Parshad Bhanot, Advocate, Bar Association, Panchkula.	Member
Police Stations: Sector - 5, Sector - 7, Cyber Crime, GRP-Kalka, GRP- Chandigarh, State Vigilance Bureau, Irrigation & Power - Ambala.	
<u>COMMITTEE - 3</u>	
The Chief Judicial Magistrate, Panchkula.	Chairman
Ms. Iram Hasan JMIC, Panchkula.	Member
Sh. Sikander Bakshi, Advocate, Bar Association, Panchkula.	Member
Police Stations: Women Police Station & Raipur Rani.	
<u>COMMITTEE - 4</u>	
The Chief Judicial Magistrate, Panchkula.	Chairman
Ms. Nidhi JMIC, Panchkula.	Member
Sh. Rajesh Kumar, Advocate, Bar Association, Panchkula.	Member
Police Stations: Sector - 20, Panchkula	
<u>COMMITTEE - 5</u>	
The Chief Judicial Magistrate, Panchkula.	Chairman
Ms. Anjali Narwal JMIC, Panchkula.	Member
Sh. Aneesh Kumar, Advocate, Bar Association, Panchkula.	Member
Police Stations: Sector - 14, Panchkula.	

COMMITTEE - 6

The Chief Judicial Magistrate,
Panchkula.

Chairman

Ms. Gitanjali Goel
SDJM, Kalka.

Member

Sh. B.S Negi
Advocate, Bar Association, Sub Division Kalka.

Member

Police Stations: **Pinjore**

COMMITTEE - 7

The Chief Judicial Magistrate,
Panchkula.

Chairman

Ms. Rekha Chaudhary
JMIC, Kalka.

Member

Sh. Arvind Sood
Advocate, Bar Association, Sub Division Kalka.

Member

Police Stations: **Kalka**

The Committee shall dispose of the unclaimed vehicle lying in Police Stations as per the directions contained in the aforesaid judgment.

The concerned Magistrate shall submit quarterly report in this office containing the particular of the cases in which the appropriate order has been passed within one month of the application moved by Police. If any case could not be disposed of within 30 days particulars thereof along-with the reasons be also submitted. The first compliance report for the period from December, 2021 to January 2022 be filed by 15th February, 2022.


Note: In case of re-allotment of any Police Station, the concerned Ilaqa Magistrate shall be deemed to be the member of the Committee having jurisdiction of the area of concerned police station.

District & Sessions Judge,
Panchkula.  23/12/21

Endst. No. 11062-77 Dated 23.12.2021

Copy forwarded to following for information and necessary action:-

1. The concerned Judicial Officers;
2. The Deputy Commissioner of Police, Panchkula;
3. The Advocates/members of the Committees;
4. Judicial Branch of this office shall pursue the matter;&
5. A copy be put-on website of this office.

District & Sessions Judge,
Panchkula.  23/12/21